

21.12.2023
Court No. 19
Item no.38
CP

CO/3891/2023

MANISH NATH

VS

BASANTI RANI GHOSH AND ORS.

Mr. Ayan Kumar Boral
Mr. Sabyasachi Bhattacharjee

.....for the petitioner.

The petitioner prays for expeditious disposal of Title Suit No. 90 of 2021, which is pending before the learned Civil Judge (Junior Division), 1st Court, Krishnagar, Nadia. It is submitted that no interlocutory applications are pending.

The prayer of the petitioner is innocuous. Neither party stands to lose if a proceeding is disposed of expeditiously. In fact, such expeditious disposal shall enure to the benefit of the parties. Hence, there is no requirement for service of prior notice upon the opposite parties.

The revisional application is disposed of with a direction upon the learned court below to dispose of the suit within one year from the next date fixed. Adequate opportunity shall be granted to the parties to contest the same.

This court has not expressed any opinion on the merits of the suit. The learned court shall proceed independently and in accordance with law.

A copy of the revisional application along with a server copy of this order be served upon the opposite parties and/or the learned advocate contesting the matter on behalf of the opposite parties in the learned court below, within a week.

The revisional application is accordingly disposed of.

There shall be no order as to costs.

Parties are to act on the server copy of this order.

(Shampa Sarkar, J.)